

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 122(MB)2008
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2016

NAME OF THE COMPANY: Union of India

Vs.

M/s. Panther Fincap & Mgt Services Ltd.

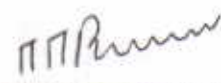
SECTION OF THE COMPANIES ACT: 388B

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Deepmala Indora	AO(Law)	SFIO/IOI	
2	ABEIN SINGH] Adv for Respondent	RESIDENT	
3	SHEAN JYOT SINGH			

Order

Ld counsel for the non-applicant – Respondents submits that names of the entities who were investigated by SFIO (para 5(iii)) in the application have not been disclosed, hence the reply could not be filed. However, realizing that such an excuse would not be available, Ld. Counsel applied for two weeks time to file reply. Let the reply be filed within two weeks with a copy in advance to the Counsel for the Petitioner.

List for further consideration on 05.09.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)